

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.738/1992

New Delhi this the 31st October, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN  
HON'BLE SHRI R. K. AHOOJA, MEMBER (A)

1. Nand Lal S/O Shri Chand.
2. Vikram Singh S/O Mool Chand.
3. Kishan Lal S/O Moti.
4. Virender Kumar S/O Ram Sawroop.
5. Jai Singh S/O Raver Ram.
6. Ram Phool S/O Prabhū.
7. Tara Chand S/O Ram Sahai.
8. Tan Sukh S/O Nana Lal.
9. Chuttan Lal S/O Jai Narain.
10. Laxman Lal S/O Ram Chander.
11. Shrikishan S/O Ram Gopal.
12. Ram Singh S/O Rambal.
13. Jagdish Pd. S/O Ram Kishore.

All working in the Locoshed,  
Western Railway,  
Bandikui (Jaipur). . . . . Applicants

( By Shri Yogesh Sharma, Advocate )

-Versus-

1. Union of India through  
General Manager, Western  
Railway, Churchgate,  
Bombay.
2. The Secretary,  
Railway Board,  
Rail Bhawan, New Delhi.
3. The Divisional Railway Manager,  
Western Railway, Jaipur.
4. The Locoforeman, Western Railway,  
Bandikui (Jaipur). . . . . Respondents

( By Shri Jayjit Singh, Advocate )

13

The application having been heard on 31.10.1996  
the Tribunal on the same day delivered the  
following :

O R D E R

CHETTUR SANKARAN NAIR, J./CHAIRMAN -

Applicants seek a direction to respondents to absorb them as Cleaners. They submit that others similarly situated have been so absorbed. To support this contention, they rely on Annexure-8. The contentions ~~explore~~ merit acceptance, particularly when they remained uncontroverted. We may also point out that the application has been pending here for four years and seven months and that respondents had sufficient opportunity to controvert the averments if they were not correct. Accepting the uncontroverted averments, we direct respondents to treat applicants at par with those covered by A-8 order and to consider their claim for absorption.

2. Application is allowed to this extent. No costs.

Dated, 31st October, 1996.

R. K. Ahuja  
( R. K. Ahuja )  
Member(A)

Chettur Sankaran Nair, J.  
Chairman

/as/